

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1063  
ANSWERED ON:03.03.2010  
NET PRESENT VALUE  
Ahir Shri Hansraj Gangaram

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether net present value has been demanded for making non-forest land available for irrigation projects in the State of Maharashtra;
- (b) if so, the details thereof;
- (c) whether the state Government of Maharashtra has agreed to pay net present value;
- (d) if so, the time by which all the pending cases of irrigation projects are likely to be disposed of; and
- (e) the time limit fixed therefor?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a)& (b) No Sir. However, as per the provisions of the Forest (Conservation) Act, 1980 and the judgment dated 28.03.2008 of the Hon'ble Supreme Court of India, Net Present Value (NPV) is applicable in all projects involving diversion of forest land for non-forest purposes including for Irrigation projects in the country. The details are enclosed as Annexure.

(c)&(d) Stage-I approval for these projects are accorded with certain stipulated conditions which include payment of NPV as one of those. The Maharashtra Government has been making payment towards the NPV. All these projects can be disposed of under the provisions of Section 2 of the Forest (Conservation) Act, 1980 only after fulfillment of stipulated conditions including payment of the NPV.

(e) The Central Government is required to take decision on the proposal received, complete in all regards, within a time period of 60 days from the date of its receipt from the State/UT Governments.